

(3) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1978 under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-2944/78].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, FINANCE (No. 2) ACT, AND INCOME-TAX ACT

SHRI H. M. PATEL: On behalf of Shri Zulfiquarulla, I beg also to lay on the Table:—

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 509(E) published in Gazette of India dated the 25th October, 1978 together with an explanatory memorandum declaring copper, zinc and lead as deemed to be imported materials for the purpose of granting drawback under section 75.

(ii) G.S.R. 521(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners into Indian Currency or *vice-versa*.

(iii) G.S.R. 523(E) published in Gazette of India dated the 1st November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.

(iv) G.S.R. 524(E) published in Gazette of India dated the 1st

November, 1978, together with an explanatory memorandum regarding revised rate of exchange for conversions of Austrian Schillings into Indian currency or *vice-versa*.

(v) G.S.R. 553(E) published in Gazette of India dated the 15th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Malaysian Dollars, Norwegian Kroners and Swedish Kroners into Indian currency or *vice-versa*.

(vi) G.S.R. 555(E) published in Gazette of India dated the 16th November, 1978 together with an explanatory memorandum exempting calcium Ammonium Nitrate, imported for use as manure from whole of the basic customs duty.

(vii) G.S.R. 558(E) published in Gazette of India dated the 18th November, 1978 together with an explanatory memorandum exempting Angora Rabbits and Ducklings imported for breeding purposes from whole of the basic and auxiliary duties of Customs.

(viii) G.S.R. 559(E) published in Gazette of India dated the 20th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*. [Placed in Library. See No. LT-2945/78].

(5) A copy of the Central Excise (Fifteenth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1358 in Gazette of India dated the 18th November, 1978, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2946/78]

(6) A copy of Notification No. G.S.R. 472(E) (Hindi and English)

versions) published in Gazette of India dated the 26th September, 1978, together with an explanatory memorandum regarding issue of certificate to Artists by the Ministry of External Affairs for exemption of Foreign Travel Tax, under section 51 of the Finance (No 2) Act, 1971. [Placed in Library. See No. LT—2947/78].

(7) A copy each of Notification Nos. S.O. 3191 to S.O. 3203 (Hindi and English versions) published in Gazette of India dated the 11th November, 1978 exempting under section 10(23C)(iv) of the Income-tax Act, 1961 certain Trusts/Societies, under section 296 of the said Act. [Placed in Library See No. LT—2948/78].

12.03 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Repealing and Amending Bill, 1978 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 20th November, 1978.

SHRI K. LAKKAPPA (Tumkur): I have given notice of an adjournment motion about the large-scale rigging in the Samastipur by-election....

MR. DEPUTY-SPEAKER: It came very late. It will be dealt with by the Speaker.

SHRI P. M. SAYEED (Lakshadweep): A serious situation has arisen. Some 30 countries have shown Jammu and Kashmir....

MR. DEPUTY-SPEAKER: You please give notice.

Shri Ravindra Varma.

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): On behalf of Shri Ravindra Varma....

SHRI ANNASAHEB GOTKHIHDE (Sangli): Is Mr. Advani authorised by Mr. Ravindra Varma, Sir?

MR. DEPUTY-SPEAKER: He is also a Minister in the Cabinet. He has every right to act on behalf of another Minister. I have allowed him.

SHRI L. K. ADVANI: With your permission, Sir, on behalf of Shri Ravindra Varma, I rise to announce that Government Business in this House during the week commencing 4th December, 1978, will consist of:—

(1) Discussion on recent communal riots in different parts of the country.

(2) Consideration of amendments made by Rajya Sabha in the Constitution (Forty-Fifth Amendment) Bill, 1978, on Wednesday, the 6th December, 1978.

(3) Discussion on Motions relating to Third Report of the Committee of Privileges on Thursday, the 7th December, 1978.

(4) Consideration of any item of Government Business carried over from today's Order Paper.

(5) Consideration and passing of the Payment of Bonus (Amendment) Bill, 1978.

SHRI C. K. CHANDRAPPAN (Cananore): I would like to suggest two things.

One is that a very important thing has taken place soon after the election in Samastipur. For the last two days we were hearing statements from various sides of the House. Mr. Paswan has said that he was not arrested. Then the other day Mr.